

**CENTRAL ADMINISTRATIVE TRIBUHAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.1397/2015

NEW DELHI THIS THE 01ST DAY OF DECEMBER, 2015

**HON'BLE MR. JUSTICE B.P. KATAKEY, MEMBER (J)
HON'BLE MR. V.N. GAUR, MEMBER (A)**

V.K. Gulati, age 64 ½ years
S/o Shri C.P. Gulati
Executive Engineer (C) (Retd.), NDMC
C-379, SFS Flats,
Triveni Apartments, Sheikh Sarai,
Phase-I, New Delhi-110017. ...Applicant

(By Advocate: Mr. K.L. Manhas)

VERSUS

New Delhi Municipal Council
Through its Chairman,
Palika Kendra,
New Delhi-110001. ...Respondents

(By Advocate: Mr. Rajneesh Vats)

ORDER (ORAL)

HON'BLE MR. JUSTICE B.P. KATAKEY, MEMBER (J):

Heard the learned counsel Mr. K.L. Manhas appearing for applicant and learned counsel Mr. Rajneesh Vats appearing for respondents.

2. The applicant has filed the present OA challenging the order of suspension dated 28.10.2010 issued by the Director (Vigilance).

3. Admittedly, the applicant has retired from service on attaining the age of superannuation on 31.10.2010.

4. In view of the above, the order of suspension ceased to operate w.e.f. 01.11.2010. We, however, make it clear that no opinion relating to the implication of the suspension of the applicant vis-à-vis the provisions of Rule 9 (6) of CCS (Pension) Rules, 1972, has been expressed by us, as another OA being OA No.1470/2015 challenging the two charge memos issued by the respondents is pending before this Tribunal for decision.

5. OA is accordingly disposed of. No costs.

6. In view of the order passed today in this OA, no further order is required in the MA No.2834/2015. MA Accordingly stands disposed of.

(V.N. Gaur)
Member (A)

(B.P. Katakey)
Member (J)

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